CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP.No.240 of 1997 in MA.No.2174 of 1997 OA.No.994 of 1997



New Delhi, this 22nd day of September, 1997.

HON'BLE DR JOSE P. VERGHESE, VICE CHAIRMAN(J)
HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Veer Bhan S/o Shri Megh Raj R/o D-5, Nangloi Extension-2 DELHI-4

... Petitioner

By Advocate: Shri Shankar Raju

versus

Shri T. R. Kakkar Commissioner of Police Police Headquarters I. P. Estate NEW DELHI.

... Respondent

By Advocate: Shri Vijay Pandita

ORDER (ORAL)

Dr Jose P. Verghese, VC(J)

MA.2174/97

Non-applicant accepts notice on this Ma and is seeking additional six weeks' time for implementation of our order dated 20.5.97. In view of the fact that the respondents have to hold DPC with regard to 403 candidates and the screening of their relevant ACRs will take time, we are inclined to allow this application.

The order, therefore, is that the respondents shall comply with our orders as quickly as possible positively by twelve weeks so that the affected person may not run to this court for non implementation, over and again.

With this, this MA is disposed of.

CP.240/97

This CP is filed complaining delay in implementation of our order dated 20.5.97 which in term has applied the ratio of our orders dated 11.4.97 in OA.481/97. Since we have granted extension of time in MA.2174/97, the directions given therein shall form part of the undertaking given by the respondents in the CP and in these terms this CP is disposed of Notice is discharged.

(K. MUTHUKUMAR)
MEMBER(A)

(DR JOSE P^t. VERGHESE) VICE CHAIRMAN(J)

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